I know some young people who have had brilliant degrees. They have had first class degrees at Oxford, bridge and other British Universities and American Universities and they are unwilling to come out to India because they have not got facilities which they have in those countries for advanced study and research. Another factor is that the pay is small but the more important factor is that the educationist in this country, even though it is our proud privilege to have an educationist as our President and it is also our proud privilege to have as our Vice-President an educationst, the fact of the matter is that the tionists in this country are not given the respect which is their due. is not in accordance with our tradition and I think there should be a change in regard to this.

This is all that I have to say in regard to this matter and I thank you very much for giving me time.

THE DEPUTY CHAIRMAN: The House stands adjourned for lunch till 2 30 P.M.

The House then adjourned for lunch at one of the clock

The House reassembled after lunch at half past two of the clock THE DEPUTY CHAIRMAN in the Chair.

ENQUIRY RE. QUESTION OF PRI-VILEGE

SHRI BHUPESH GUPTA (West Bengal): Madam, have you considered the privilege motion?

THE DEPUTY CHAIRMAN: Well, it is being considered.

SHRI BHUPESH GUPTA: Today the House is adjourning.

THE DEPUTY CHAIRMAN Mr. Bhupesh Gupta, I have told you that I will take time to consider that

motion. I am not able to say anything just now.

THE APPROPRIATION BILL, 1964—continued.

Shri Dahyabhai V. Patel: (Gujarat): Madam Deputy Chairman, I was hoping that, in the interval that we had, tempers would have cooled down and we would meet in a calmer atmosphere, in an atmosphere in which we can discuss the problems facing this Hou e calmly and quietly. I hope no attempt will be made to restore the unfortunate situation that was there in this House during the earlier part of the session.

Madam, this is supposed to be a House of Elders and Elders might set an example to the other House in the decorum to be observed and the manner in which Members of the House should behave. It is very rarely that such things, as happened here this morning, happen in any parliamentary democracy. They have been very rare in this House and I hope, Madam, that we will not have any recurrence of such incidents again. I would appeal to hon. Members of the House to help the Chair in preserving the dignity of this House and particularly the dignity of the Chair. If Members do not co-operate in preserving the dignity of the Chair how can the Chair preserve order in the House? I hope all sections of the House will cooperate in this.

Madam, we have before us the Appropriation Bill today. We have discussed the Budget only a few days ago. The Appropriation Bill may very well be called. The Misappropriation Bill because it is for expenditure which though not approved by the Budget by jugglisg of figures the executive or the Ministry is able to get sanctioned and approved post-facto.

DIWAN CHAMAN LALL; Postfactum. 1

SHRI DAHYABHAI V. PATEL: Post factum: I stand corrected

This inaccurate budgeting has become an annual feature of our Budget and therefore the large amount grants obtained by the Ministry have to be reappropriated to other places and there are considerable savings. This is an unhealthy feature of our annual Budget. While speaking on the Budget last time I quoted figures from 1956 to 1960 and the figures of the following year do not indicate very much of an improvement. From 1956 1960, the total of voted grants charged to appropriation were 4.279, 5.499. 6.892, 7.022 and 7416. In 1961-62, it was 7496. The amount of saving-I am quoting in crores of runees, Madam-in 1957-58 was 221, in 1958-59, 443, 1959-60, 255, 1960-61, 500 and 1961-62, 883 and the percentage is as high as 11.9 during year. No wonder prices go un; apart from taxation it is this large factor of expenses granted but which are not Budget utilised but taken in the which provides a reason for taxation and causes an upward surge in prices. Therefore, Madam, it is a very unhealthy feature of our Budget which I would like to take this opportunity to point out.

Mr. Krishnamachari in his able address, unfortunately very much interrupted, made a defence, a clever and able defence, of what he was doing but I do not think his defence was Why should a match box vincing. which costs so little actually which burdened with taxation 60 is more than per cent. of price at which it is availthe able to the customer? That is the most objectionable feature of the present stage of our finances Ordinary things which the common man who is so very often referred to, needs his daily necessities, why should they be pushed up so high? Matches and kerosene were referred to by the Finance Minister. While we have to thank the Finance Minister for the small mercies, for instance, the abolition of the Compulsory Deposit Scheme, has it really brought any relief? No: because it is re-introduced in another form and there is no relief. There are the objectionable features generally in the Budget.

As regards the grants, I will refer to just a few of them. We have the grant for the Ministry of Defence. Madam, I am not convinced that all these additional grants that are demanded are necessary Then there are grants-in-aid to the States. It is a very very large figure and there is no break-up given. One would like to know exactly how these grants are when they are broken up, on what basis they are given to the different States, whether it is just by pull or by majorty of votes as Uttar Pradesh and Maharashtra enjoy. If it is not so, why does Guiarat suffer so much? am referring particularly to the lack that Guiarat suffers in the matter of electric power, of hydro-electric schemes, particularly when Gujarat has quarrels. Out of this large grant what is the share that is coming to Gujarat to help her to build her river valley projects, her hydro-electric schemes so much and so badly neglected all these years? There is a grant also for multipurpose river schemes. What are these? "hen I will not refer to the large grant for foodgrains because this has been discussed in one form or another. There is also a grant for capital outlay on multi-purpose river schemes: it is only a token grant of Rs. 1000. Why is it so? I would like to have a little explanation about that. Then there is the capital outlay on roads. It is a fairly large sum.

Madam, you hail from Bombay. would like you to weigh the difference in the conditions of the road in Maharashtra on the one side and Gujarat on the other. What a beautiful road it is from Bombay to Poona? I had a drive on it only a few days ago and I congratulate the Government of Maharashtra which has built such a nice highway for the assistance that is given to motorist and truck owners for the check-post that are helpful to motorists in difficulties. These are all good features of that State's manner of treating [17 MAR. 1964]

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the transport industry and the motorists. Why are we not able to have similar facilities in Gujarat? After all, this is all one country and our principle is equality. Why are all States not able to treat their payers in the same manner? This is a feautre which needs looking into. Is the Gujarat Government indifferent? Is the Gujarat Government not able to spend money? The Gujarat Government may be given a share out of this large grant that is available for building roads particularly taking into considertion the neglet that the roads of Gujarat have suffered during the bilingual regime.

Madani, I may also refer to the grant for ports. Where is the port of Kandla? It is only in the map. Is it the intention of Government to develop Kandla port? We are talking in terms of security and defence. The Kandla port was supposed to be a defence port. How much funds have been provided under defence or under development of ports for building the Kandla port which is so very necessary for transfor defence? as well as I would like, Madam, the Finance Minister to throw some light and to refute the charge that Gujarat is suffering step-motherly treatment at the hands of the Central Government. I examples. I have given concrete would like the Finance Minister to come out and tell us whether what I have said is not correct or to say that the Chief Minister of Gujrat does not plead strongly enough. If that is so, we, the Members from Gujarat from both sides of the House, may him to strengthen his hands. But we have suffered neglect for too and it is time that we got together and made the Government wake up. Thank you.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, I specifically want to speak about two things today. One is about the Posts and Telegraphs and the other 23RS-3.

is the position given to science in the reorganised state of things in Education Ministry. First, I will take up the question of science.

All these years science has been having an important role to play since independence. First, it was under Natural Resources and Scientific Research. That was to begin Then it became Education and Scien-Research. Then. tific it became Scientific Research and Cultural Affairs. And today scientific research finds no place in the reorganised scheme of things. So much so, in the Lok Sabha when cut motions were discussed in previous years about three hours were being devoted the discussion of scientific research. This year hardly the subject has been touched and not more than minutes were taken in discussing scientific matters when the Education Ministry's cut motions were discussed. I would, therefore, request the Prime Minister and the Education Minister to reconsider and see if the Ministry of Education can still not be called as it was called earlier, viz., the Ministry of Education and Scientific Research. That is so in so many progressive countries. The U.K. has a Science Minister separately. The UAR has a Science Minister separately. Germany has a Science Minister separately. Several other countries have similarly Science Ministers.

Science has emerged as an instrument of economic and social change in our time and the developing countries are recognising more and more the importance of science and technology for national reconstruction and development, as with the scientific research the industrial pattern can be radically changed. The impact of research on industrial productivity is admitted to be profound and far reaching and it is certainly helping a great deal in the economic growth of the country. Therefore, I would suggest that greater emphasis should be laid on the applied side of industrial research so that the fullest and most efficient utilisation of the natural resources of the country

[Shri M. P. Bhargava.] for economic growth can be made. It is a matter of great satisfaction that the Government of India through the Council of Scientific and Industrial Research, along with chain of 28 national laboratories, is aware of these problems and is contributing its mite to solve them. Within a short span of about fifteen years the Council has been successful in establishing these laboratories covering almost every major field of science and technology. Nearly, 6,000 technical personnel are working in Council, besides 1,300 research fellows and assistants engaged in search activities financed by the Council. This crops of research scientists and technologists has been built up in the country. More than projects, 7,000 research papers 700 patents have been taken out this short by these scientists during period. Recently, the Council has tried to come close to the real problems of Indian industries and it has programmes reoriented its various of research done in these laboratories in the various fields of science and technology. Under this reoriented programme quite a new approach has been taken. Previously the work of the national laboratories was done through their various divisions. But now every laboratory has launched a project-oriented programme where specific problems are being given to a batch of scientists for research on a co-ordinated and co-operative basis. This new technique has resulted in bringing down the hidden talents and their best utilisation in the service of science and industry. In my opinion programmes project-oriented should also be extended to other fields of research and should be co-ordinated with the national plan of economic development.

I understand that many of the processes evolved by the national laboratories have not found immediate application because a good deal of additional work in designing machinery, provision of capital, labour and raw materials and the drawing up of production programmes is lagging behind. A lot of planning is required for this and the Government should strengthen its machinery this regard. In these times of emergency a strong industrial base is essential for defence efforts and a planned programme of research and development has to be pursued if the industrial advancement of the armed forces has to be substantially proved. I am glad that the Council has given urgent consideration to defence requirements by maintaining collaboration with organisations concerned with defence research. armed services and defence production. It is a matter of satisfaction that several pilot projects were started with a view to evolving substitutes for several hundred items which were so far being imported by the defence organisation. This unit has succeeded not only in saving the much needed foreign exchange but also it has created an impression that the scientists of India are of no less than that in the rest of the world. The precooked food, which can utilised at heights of 14.000 and 15,000 feet, is very much helpful to our jawans who are fighting enemy on the northern frontiers.

Now, I want to take the House into confidence and say that for the last two years a Parliamentary Scientific Committee has been working here and it has been doing some really good work as far as science is concerned. It brings out a quarterly magazine called "Science in Parliament" and from its editorial I will read out just a few words about the importance of science:—

"The barometer of the advance of any country should be the per capita expenditure on scientific research. Judging by this we find that the per capita expenditure on scientific research is:—

U.S.A.		Rs.	410
U.K.		Rs.	162
Sweden		Rs.	146
U.S.S.R.		Rs.	99
Australia		Rs.	40
China	1.7	$\mathbf{R}_{\mathbf{S}}$.	3
and India		Rs.	1.07

Now, the only good feature is that our Prime Minister, Pandit Jawaharlal Nehru, is a man of vision and foresight who realises the great importance of science and its place in the national economy.

"It is because of him that soon after independence a string of National Laboratories specialising in various branches of science was set up all over the country."

It goes on like that and I will not take the time of the House in reading further.

Then I may tell the House that this Association has been organising symposia. The last symposium was held in September 1963 on the role science in agriculture. I plead with the hon. Members to take a little more interest in scientific affairs because it is after all science and technology which will pave the way for the rapid progress of the country.

So far I have spoken about scientific research. Now I come to Posts and Telegraphs Department. I was one of those who pleaded for the formation of the P.&T. Board, I had thought that with the formation the autonomous P.&T. Board the progress of the Posts and Telegraphs Department would be much rapid and it would be in a position to give better service to the people and the country. But certain things have been happening in the Posts and Telegraphs Department which make feel that probably the step of forming an autonomous Board many not prove as useful as probably it was considered. It is dismal reading, Audit Report on Posts and Telegraphs which was given to both the Houses two days ago. They have pointed out that absence of a penalty clause in purchase orders has been responsible for quite a good many losses to the Department to the tune of several lakhs.

I will invite the attention of the House to paragraph 10 where this has

been dealt with, in the Audit Report, and they have shown how this has the country. Simimeant loss to larly, in paragraph 12 they have very clearly written about the delay in repairs to serviceable stores. There is a lot of stores lying with the P.&T. Board since 1956 onwards, and it is rather surprising that this store has not been repaired all these years. While on the one side we say that there is a great scarcity of material, on the other side we find the picture where a lot of serviceable material is lying in the godowns of the P. & T. Board, and it is not being repaired and utilised.

Similarly, in paragraph 18 talking about workshops in the Audit Report they have said about the extra expenditure on purchase of tubes due to insufficient supply from workshops. In this connection, I would just read out two paragraphs from which it will be clear to the House how money which can be saved is being spent unnecessarily:

"It was decided in May 1962 to introduce a second shift in the tube-making shop in the Jubbulpore Workshop. But so far . . ."

That means, when this report was written in September 1963—

"... the second shift is stated to have been not introduced owing to non-availability of mild steel sheets."

In the next paragraph they go on to say:

"It is understood that the **sup**pliers on whom orders were placed
by the Director-General of Supplies
and Disposals for supply of galvanised tubes obtained from him
quota certificate and other assistance for obtaining the required supplies of mild steel sheets through
the agency of the Iron and Steel
Controller."

The next sentence is worth noting.

"While assistanse is thus being rendered by Government to firms

[Shri M. P. Bhargava.] which supply galvanised tubes to the P.&T. Department, the Department itself has not been able so far to obtain supplies for starting a second shift in the Jubbulpore Workshop where the cost of production is much lower."

So, this is the state of affairs as far as the Jubbulpore Workshop is concerned. While it could very usefully start a second shift any time after May 1962, nothing has been done for over a year. I do hope that the P.&T. Board will take up the matter seriously and see that this is started as early as possible.

I have been putting certain questions in this House about certain matters connected with the P. & T. Board, first of all about the membership itself. When the P. & T. Board was inaugurated, it originally had 7 members, and in the emergency it was made clear to almost all departments that no new appointments would be made and work would be carried on as far as possible with the existing staff. In spite of that what do we find in the P. & T. Board? The membership was increased by one not because the work necessitated it. because of other reasons but because, according to the admission of Deputy Minister, they had got a loan some place and therefore the membership was increased by That is said to be the reason for increase in membership. But my information is that it was for something else that it was done. One of favourites of the Chairman of the P. & T. Board was on the point of being reverted and therefore the P. & T. Board made out a case for the increase of the membership by one and went to Finance, and Finance agreed and a new post was created. Now my contention is proved by further developments. One of the members went on leave, and that post which created was abolished. So, I fail to understand how Finance could be party to the increase in membership and after six or seven months to the decrease in membership again. What Mr. Bhagavati said in this House is to me a very ridiculous statement that because they managed to get loan from somewhere they could increase the number.

SHRI ARJUN ARORA (Uttar Pradesh): The amount was probably spent in six months.

SHRI M. P. BHARGAVA: Well, the amount is a huge amount and it could be spent elsewhere in improving the services of the P. & T. Board. But these are the mysterious ways of the P. & T. Board.

Now, telephone service connections are given to officials who have to deal day to day with the public, and it is only meant for the tenure of their office. I have come across a case where one officer who had a service connection retired in 1956. The telephone continued to work till 1963 and that too in a house of a Member the opposition in the other This is a case which can be verified. That telephone number finds its place up to the last directory which was issued by the Delhi Telephone Directorate. I would like to know from the P. & T. Board who was responsible for the service connection continuing for so long as six years after the retirement of the person concern-

ed and in fact three years after 3 p.m. he had died also. That is a very sad state of affairs. Service connection means loss; you can make telephone calls all over the country free, the local calls are all free. It means a lot of amount to the exchequer, and especially if it is with a public man, you can well understand how the telephone was used for all these six years.

I have another case where an officer of the P&T Board went for training to another Ministry for a year, out of Delhi. In the normal course, the service connection should have been discontinued. But even today, I am sorry to say, the service connection continues, and is used by all the members of the family of the officer

concerned in Delhi, while the officer is having training elsewhere. This is the second case about things happening in the P&T Board.

Now, the third thing about which I have also put questions and about which some answers have been coming from the Minister concerned is about the tape-recording of the proceedings between the P&T Board officials and the unions in the P&T Department. Well, it was never done, it has not been practised in any other Ministry. I fail to understand why it is being resorted to when the unions have protested against it, and they say that they do not want this to be there. The thing does not end there. Tape-recording is resorted to in regard to departmental enquiries also. That is a very strange phenomenon. And when I put a specific question to the Minister about this, he simply said, 'I do not know'. Well, I request him to find out these facts and take action in this regard. We should not do anything which goes against funda. mental rights.

SHRI JOSEPH MATHEN (Kerala): How will it go against fundamental rights? You are recording the correct things as given out.

SHRI M P. BHARGAVA: Well. before tape-recording was introduced, there were departmental enquiries and it was always the shorthand writers who used to take them down. It is not a police State after all; it is a socialist welfare State where we do not want to use something said by the employees against them by tape-recording and all these methods.

Now, the fouth thing which I wanted to mention about the P. & T. Board was how the orders . . .

There SHRI JOSEPH MATHEN: all the speeches of Members are taperecorded.

SHRI M. P. BHARGAVA: Well, I was speaking about how the orders of the Ministers and the high officials

are flouted by the officers. case, a specific recommendation was made by the then Transport Communications Minister. That Minister left office. His successor came. That successor also recorded the same opinion as the old Transport Communications Minister had recorded. After some time this Minister also went. Here is the opinion of two Ministers of Transport and Communications. This was a specific recommendation. The junior officers only . . .

THE DEPUTY CHAIRMAN: How long will you take?

SHRI M. P. BHARGAVA: just say one thing. They not only flouted it on the first available opportunity, but they also suspended the person concerned about whom the recommendation was made. I do not know how these things can be stopped. Probably, the Minister in-charge of Posts and Telegraphs does not find enough time to deal with matters in Delhi. I would request him to curtail his visits to Calcutta, devote more time in Delhi and see that the Posts and Telegraphs Board, was born with high aspirations, functions properly and well.

THE DEPUTY CHAIRMAN: Mr. Kureel. Please be very brief.

شری پیارے لال کریل دوطالب،، (اتر پردیس): میدم قبتی چیرمین -مهی آپ کا زیادہ وقت نہیں لیقا چاهتا هول اور جو بات صصیم کها چاہتا تھا اس کے متعلق دو ایک ہانیں آپ کے ساملے وکھدا چاھوں کا -جمہوریت میں عوام کے لئے ایجیمتی کرنے و قمونسٹریشن کونے کا ایک ہوا بنیادی حق ہے ۔ 'رکھی دن ہوئے سوسلست ہارتی نے پارلیمات کے باہر

[شری پیارے لال کریل دوطالب، آ ایک ہوا باری قموند اویشی کھا تھا۔ جس میں عزاروں آدمی شامل هوئے تھے۔ جہاں تک سرفلسٹ پارٹی کا تعلق هے - سب اجھی طرح جانتے هين كه هنين نال واللقب اكتهويتو مهن وهواهن هے - اور هم شانتی پوروک ةمرسلتريشي كرنا جاهي هين - اس سلسله مین کنچه لوگون کو گرفتار کها کها - جب سوکار کو په "معلوم نها که همارا جو قمو**نس**ٹریشن هو**گا وه پیمی ن**ل هوکا - شانتی پوروک هوکا تو یهر دفعه ۱۳۳ جو لکائی گئی ولا یابعا مهری سنجه مهن نهون أكى - جب يه سرکار جانتی تھی که سوشلست یارتی کا جو پروسهھن هوکا اس مهن هواوون آدمی هوں کے رہ شانتی پوروک کرہلکے اور اس تمونسلويش قمونسٹریھی میں دیش کے کرنے کونے سے ہواروں اوک آلھو کے - تو پھر ہفعہ ۱۳۳ لگانے کا کہا مطلب هو سکتا ہے۔ اس کا ایک هی مطلب هو سکتا ه أور ولا يد هے كد سوفلست پارتى كے لیڈروں کوہ میشالف پارٹی کے لیڈروں كو كرفتار كها جائه - أس سلسله مهن پارٹی کے جو سابق پریڈیڈنس شری راج نوائن تھے اس کو جلد اور ورکروں کے ساتھ سرکار نے گرفتار کر لھا ھے ۔ آیک اور ممہر ملی رام باکوی جو لوک سبھا کے سدسفہ میں ان کے خلاف وارتبت جاری ہے۔

THE DEPUTY CHAIRMAN: Mr. Kureel, you are speaking on the Bill?

Shri P. L. KUREEL URF TALIB: No, I am just referring to this matter. That is why I want to take this opportunity to speak about an important matter.

شری پیارے ال کویل ددطالب، : ان کے خطف وارنت ساری کیا گیا ہے اور ہارلہ، تی اندر هی هوں، باهر نهیں نکل سکتے -

श्री ए० बी० वाजपेयी (उत्तः प्रदेश) : उनमें बाहर निकलने की हिम्मत नहीं हैं।

شری پیارے لال کویل دوطالب، : إن كا يارلممقت مين بقاة ليقا ايك بنیادی حق ہے ۔ اس میں اعترانی کی بات نہیں ہے۔ میں سرکار سے جالموں کا که ملی رام باگری کے خلاف جو با وجه وارنت جاوی کیا کیا ہے اس کو واپس لها جائے - اب مهی استهمور کے متعلق یہ کہنا جاهتا هوں که اس کے بارے سیل یہ کہا گیا ہے کہ وہ ةستيكر كيا كيا هے ميں يه كيتا چاهدا هون که سوغلست پاوتی کا كولى أيسا ارادة نههى تها كه اس استیجر کو قسفیکر کر دیا جائے - یہ ضرور هے که هماری هارتی جاهتی هے که جعلے بھی ہوائے حکمدانوں کے استهجو هين ان كو هنا ديا جائے -مكر كسى استهجوكو تسلهكر كرنے كا همارا کرئی اراده نههی تها - یه تو سههی لوک جاتے میں که جب کولی جلوس نکلتا ہے تو اس میں دو چار آدمی اس قسم کے ہوتے ہیں جو اس طرح

[17 MAR. 1964]

رهتے ههن - اس طرح کی سوماتتهز مهن ولا لوگ رهاتے هين - ليكن جهاں تک شهدوات کاست والور کا تعلق ہے انہوں نے تعلیم بہت بعد میں ایفائی ہے اور نہ وہ اس قسم کے ساحول میں ھی رھٹے ھیں -جس کی وجه سے ولا دوسروں سے اچھی طرح مے کمپیت کرسکیں اس لئے میں سرکار سے درخواست کروںکا که شیدولد کاست والوں کے لئے سروسز مهن جو کوته منظور کیا گیا ہے - جو تھوڑے سے کنسیشی انہیں دئے گئے میں ضرور ارم کو ہورا کیا جانا جاھٹے ۔

اس طرح سے جہاں تک پرسوشوں کا تعلق ہے انکے کلیم کو نظرانداز کو دیا جاتا ھے - برقوں قائم میں آپ سب ارگ اچهی دے جانتے میں جو ذرا بھی پڑھے لکھے آدمی ھوتے تھے لیے کو ہوے برے افسر اور بھاں تک که تستركت مجستريت بهي بنا ديا جانا تھا ۔ مکر آج کل یہ بات دیکھنے مين نهين آتي ه - شيدولد الست ال آدسی خاص استحان پاس کر لینا ہے مکر اس کو پرموشی نہیں دیا جاتا ہے۔ اس لئے میں سرار سے درخواست کروں کا که انہیں پوری نمائندگی سروسز میں ملنی جاھئے اور زیادہ سے زیادہ نوکویاں هیدولد کاست والیں کو ملنی جاهك أور أنكو باقاعدة يرميشي فيا جانا **چاھئے۔** اور اور انظرڈ میں پون

کی حرکتیں کرتے میں لیکن جہاں تک هماری پارٹی کا سوال ھے اس کا كوئي ايسا اواده نهين تها كه وه استهجو کو قصفهگر کرے - اس لیے میں آپ سے درخواست کروں کا کا جن آدسهوں کو هاؤس کے باهر قمونستریشن کرنے کے سلسلہ مهن گرفتار کھا گھا ہے انہیں چھور دیا جائے اور جس سمبر کے خلاف وارنت جاری ہے اس کو واپس لے لیا جائے -

میں زیادہ نه کہتے هوئے صرف ایک بات کی طرف آپ کی توجه دلاوں کا اور وہ یہ ھے کہ شہدوات کاست کی تمانفظی پہلک سروسز کے انصر بہت کم ہے - ہمارے سنودھان میں شدةولة كاست لوگون كو كجه سهف كارة اور کنسپشنس دیئے گئے میں اور ان کو كجه اسهيشل رائتس ديئے كئے هيں -۱۹۳۳ع سے آج تک قریباً ۲۰ یا ۲۱ سال هوگئے هيں شيڌولڌ کاست لوگوں کی نماینهگی سروسز میں هو تیهی فی مدی سے زیادہ نہیں ھے - یہ بہت کم نمائندگی ہے - جہاں تک اعلیہ ذات کے لوگوں کا تعلق ہے ۔ آپ یہ باس اچھی طرح سے جانتے ہیں کہ ان کی تعداد سروسز مهن بهمت زیاده هے کهون که ان کو تعلیم اچھی ملتی ہے۔ وہ لوگ أيسم واتارون مهن وهتم ههن جهان ير ان کو هر ايک چيز کې سپولنف. رهتی هے - جهاں هر يوهے لکھے لوگ،

[شری پیارے لال کریل ددطالب،ء] آپ نے جو مجھے دو ملت دیئے هیں میں اس کے لئے شکریہ ادا کرنا جاهتا هول - اور امهد كوتا هول كه سرکار شهدولت کاست کے لوگوں کو نوکری میں مناسب نمایلدگی دینے کے لئے پوری پوری کوشف کرے کی ارز اس کے متعلق ایک ھاٹی پاور کمیٹی بنائی جانی چاهئے جو اس بات کی جانچ کرنے کی کہ اتنا عرصہ عونے کے بعث بهی سنودهان مهل آن لوگوں کو جو کارنڈی دی گئی ہے اس کو کیوں نهیں پورا کھا گیا اس طرح سے سرکار کو ایک رجستر میلتهی کرنا چاهئے جس میں هر سال اِس بات کے فیکنس اينة فهكرس هول كه مائلرتهز يا شهةولة کاست کے لوگوں کو کتنی سروسز میں نمائددکی ملی اور ان کی نمائیددگی کے لیے کیا کہا قدم اتھائے گئے ھیں -انگریزی دوران حکومت میں یہ سب هوتا تها - اب كيه بهي نهيل هوتا ھے - ھندرستان کے آزاد ھونے کے بعد بهي - اس لئے ميں يه درخواست کروں کا کہ هو دفتو میں اس قسم کے روسة أور رجستر مهنتهي كئے جائيں اور ساته هی ساته هر سال ان کی نيكٿس ايلڌ نيكرس دي جائين -همیں یہ معلوم هی نہیں هو پاتا هے۔ بہت ہے کویسچن یا سوالات هم کرتے هیں لیکن وہ اس بقا پر رجاسی کر دیئے جاتے میں که وہ کنونل میں -میں یہ کینا جامعا موں که شیدولد

کاست کے لوگوں کو سفودھان مھن اسههشل حقوق حاصل هیں اور ان کے ليُّم اسهمهل ريزرويهن هـ - اس ليُّم میں سرکار سے نویدس کروں کا که ان كى كىيولل فيكرس جو مختلف سروسو میں هیں وہ هر سال دی جائهن - تسترکت ليول ير تو ان کي نمائلدگی بالکل هے هی نهیں -حسترکت لیول کے آنیسروں میں اور - ضلع عدالتون مهن شهدةولة كاست كا نه كوئي يهشكار هوتا هے، نه كوئي أهلمد نفوتا ہے اور تھ کوئی اہل کار کلرک اور امنشی هوتا هے ۔ اس طرح آپ ضلع یولیس دفعر کولے لیجئے - اس میں بهی ان کی ایک یا دو پرسنت بهی - نمایددگی نهیں ہے - تو ان سب ہاتوں مهر غور کهجگے اور ایک هائی یاور کمیتی بدائیے جو ان کی نمالندگی کے اہارے میں ہوری جانبے کرے - شکریا-

Bill, 1964

† श्री प्यारे लाल कुरील 'तालिब' (उत्तर प्रदेश) : मैडम डिप्टी चेयरमैन, मैं श्रापका ज्यादा वक्त नहीं लेना चाहता हूं ग्रौर जो बात सुबह कहना चाहता था उसके मृत-ल्लिक दो एक बातें भ्रापके सामने रखना चाहंगा । जम्हरियत में श्रवाम के लिए ऐजीटेट करने, डिमोस्ट्रेशन करने का एक: ब्नियादी हक है। कुछ दिन हुए सोशलिस्ट पार्टी ने पालियामेंट के बाहर एक बडा भारी डिमोन्सट्रेशन किया था जिसमें हजारों भ्रादमी शामिल हुए थे। जहां तक सोशलिस्ट पार्टी का ताल्लुक है सब श्रच्छी तरह जानते हैं कि हमें नानवायलेन्ट एक्टीविटोअ में विश्वास है। श्रोर हम शांतिपूर्वक डिमोन्सट्रेशन करना

^{†[]} Hindi transliteration.

चाहते हैं। इस सिलसिले में कुछ लोगों को गिरफ्तार किया गया । जब सरकार को यह माल्म था कि हमारा जो डिमोन्सदेशन होगा वह पीसफल होगा, शांतिपूर्वक होगा तो फिर दफा १४४ जा लगाई गई वह बात मेरी समझ में नहीं ग्राई। जब यह सरकार जानती थी कि सोशलिस्ट पार्टी का जो प्रोसेशन होगा उसमें हजारों श्रादमी होंगे, वह शांतिपूर्वक डिमोन्सट्रेशन करेंगे भीर इस डिमोन्सट्रेशन में देश के कोने कोने से हजारों लोग आयेंगे तो फिर दफा १४४ लगाने का वया मलतब हो सकता है। इसका एक ही मतलब हो सकता है और वह यह है कि सोशलिस्ट पार्टी कै लीडरों को मखालिफ पार्टी के लीडरों को गिरफ्तार किया जाय । इस सिलसिले में नाटी के जो साबिक प्रेसीडेंट श्री राज मारायण थे उनको चन्द और वर्करों के साथ सरकार ने गिरफ्तार कर लिया है। एक भौर मेम्बर श्री मनीराम बागडी जो लोक सभा के सदस्य हैं उनके खिलाफ वारन्ट जारी है।

THE DEPUTY CHAIRMAN: Mr. Kureel, you are speaking on the Bill?

SHRI P. L. KUREEL URF TALIB: No, I am just referring to this matter. That is why I want to take this opportunity to speak about an important matter.

श्री प्यारे लाल कुरील 'तालिब' : उनके खिलाफ वारन्ट जारी किया गया है श्रीर बह पालियामेंट के श्रन्दर ही हैं, बाहर नहीं निकल सकते।

भी ए० बी० वाजपेयी (उत्तर प्रदेश) : उनमें बाहर निकलने की हिम्मत नहीं हैं।

श्री प्यारे लाल कुरील 'तालिख': उनका पार्लियामेंट में पनाह लेना एक बुनियादी हक है। इसमें ऐतराज की बात नहीं है। मैं सरकार से चाहूंगा कि श्री मनीराम बागड़ी के खिलाफ जो बिला वजह वारन्ट जारी किया गया है उसको वापस लिया जाए।

ग्रब मैं स्टेच के मतल्लिक यह कहना चाहता हूं कि उसके बारे में यह कहा गया है कि वह डिसफिगर किया गया है । मैं यह कहना चाहता हं कि सोशलिस्ट पार्टी का कोई ऐसा इरादा नहीं था कि इस स्टेच को डिस-फिगर कर दिया जाए । यह जरूर है कि हमारी पार्टी चाहती है कि जितने भी पराने हक्मरानों के स्टेच् हैं उनको हटा दिया जाए मगर किसी स्टेच को डिसफिगर करने का हमारा कोई इरादा नहीं था। यह तो सभी लोग जानते हैं कि जब कोई जलस निकलता है तो उसमें दो चार श्रादमी इस किस्म के होते हैं जो इस तरह की हरकतें करते हैं। लेकिन जहां तक हमारी पार्टी का सवाल है उसका कोई ऐसा इरादा नहीं था कि वह स्टेच को डिसफिगर करे। इसलिए मैं आपसे दरख्वास्त करूंगा कि जिन भादिमयों को हाउस के बाहर डिमोन्सट्रेशन करने के सिलसिले में गिरफ्तार किया गया है उन्हें छोड दिया जाये भीर जिस मेम्बर के खिलाफ वारन्ट जारी है उसको वापिस ले लिया जाए ।

में ज्यादा न कहते हुए निर्फ एक बात की तरफ ग्रापकी तवज्जो दिलाऊंगा ग्रौर वह यह है कि शिड्लड कास्ट की नुमायन्दगी पब्लिक सर्विसेज के श्रन्दर बहुत कम है। हमारे संविधान में शिड्ल्ड कास्ट लोगों को कुछ सेफगार्ड ग्रोर कन्सेशन दिये गए हैं ग्रोर उनको कुछ स्पेशल राइट्स दिए गये हैं। १६४३ ई० से म्राज तक करीबन २० या २१ साल हो गए हैं शिड्यूल्ड कास्ट लोगों नमायन्दगी सर्विसेज में दो तीन फीसदी से ज्यादा नहीं हैं। यह बहुत कम नुमायन्दगी है। जहांतक भ्राला जात के लोगों का ताल्लुक है आप यह बात अच्छी तरह से जानते हैं कि उनकी तादाद सर्विसेज में बहुत ज्यादा है क्योंकि उनको तालीम ग्रच्छी मिलती है। वह लोग ऐसे वातावरण में रहते हैं जहां पर उनको हर एक चीज की सहलियत रहती है, जहां पर पढ़े लिखे लोग रहते हैं

चाहिए ।

मन्जूर किया गया है, जो थोड़े से कंसेसन्स उन्हें

दिए गए हैं जरूर उनको पूरा किया जाना

इसी तरह से जहां तक प्रोमोशन का ताल्लुक है उनके क्लेम को नजरग्रन्दाज कर दिया जाता है। ब्रिटिश टाइम में, स्राप सब लोग अच्छी तरह से जानते हैं, जो जरा भी पढे लिखे श्रादमी होते थे उनको वड़े बड़े अफसर और यहां तक कि डिस्ट्रिक्ट मजिस्ट्रेट भी बना दिया जाता था। मगर श्राजकल यह बात देखने में नहीं श्राती है। शिड्युल्ड कास्ट का ग्रादमी खास इन्तहान भी पास कर लेता है मगर उसको प्रोमोशन नहीं दिया जाता है। इसलिए मैं सरकार से दरख्वास्त करूंगा कि उन्हे पूरी नुमायन्दगी सर्विसेज में मिलनी चाहिये श्रीर ज्यादा से ज्यादा नौकरियां शिड्यूल्ड कास्ट वालों को मिलनी चाहिए उनको वाकायदा प्रोमोशन दिया जाना चाहिए ।

श्रापने जो मुझे दो मिनट दिये हैं मैं उसके लिए शुक्रिया ग्रदा करना चाहता हूं। ग्रोर उम्मीद करता हूं कि सरकार शिडूल्ड कास्ट के लोगों को नौकरी में मुनासिब नुमायन्दगी देने के लिये पूरी पूरी कोशिश करेगी ग्रोर इसके मुतल्लिक एक हाई पावर कमेटी बनाई जानी चाहिए जो इस बात की जांच करेगी कि इतना ग्रसी होने के बाद भी संविधान में उन लोगों को जो गारन्टी दी गई है उसको क्यों नहीं पूरा किया गया इस तरह से सरकार को एक रजिस्टर मेनटेन करना चाहिए जिसमें हर साल इस बात के

फैक्ट्स एण्ड फिगर्स हों कि मानोरिटिज पा शिड्लंड कास्ट के लोगों को कितनी सर्विसिज में नुमायन्दगी मिली और उनकी नुमायदगी के लिए ज़्या क्या कदम उठाये गये हैं। मंग्रेजी दौराने हुकूमत में यह सब होता था। श्रब कुछ भी नहीं होता है हिन्दुस्तान के श्राजाद होने के बाद भी। इसलिए मैं यह दरख्वास्त करूंगा कि हर दफ्तर में इस किस्म के रोस्टर मेनटेन किये जायें और साथ ही साथ हर साल उनकी फैक्ट्स एण्ड फीगर्स दी जायें। हमैं यह मालूम नहीं हो पाता है। बहुत से क्वेश्चन पा सवालात हम करते हैं लेकिन वह इस बिना पर रिजेक्ट कर दिये जाते हैं कि वह कम्यूनल है। मैं यह कहना चाहता हूं कि शिडुल्ड कास्ट के लोगों को संविधान में स्पेशल हुकूक हासिल हैं श्रीर उनके लिए स्पेशल रिजर्वेशन है। इसलिए मैं सरकार से निवेदन करूंगा कि उनकी कम्यूनल फिगर्स जो मुख्तलिफ सर्विसेज में हैं वह हर साल दी जायें। डिस्ट्क्ट लेबल पर तो उनकी नुमायन्दगी बिलकुल है ही नहीं। डिस्ट्क्ट लेवल के आफिसरों में और जिला श्रदालतों में शिडल्ड कास्ट का न कोई पेशकार होता है न कोई अहलमद होता है और न कोई श्रहलकार क्लर्क श्रौर मुन्शी होता है। उसी तरह ग्राप जिला पुलिस दफ्तर को ले लीजिये उसमें भी उनकी एक था दो परसेंट नुमायन्दगी नहीं है। तो इन सब बातों पर गौर कीजिये भौर एक हाई पावर कमेटी बनाइये जो उनकी नुमायन्दगी के बारे में पूरी जाच करे। श्किया।

شری میدالغنی (پنجاب):
میدَم - میں نو همهد بریف هوتا
هوں اور معجد پہلے سے خیال رهتا
هے کہ آپ کا حکم ایسا هوگا اور معجد ایسا کونا هی ہے -

بھاو ھو ھا کم سے کم فرق ھو تو اُس کا یه فائده هوگا که ملک میں بد امنی نهون هوکي -

فوسري يابعا لهو مهن مرض كرنا جاهتا هن ولا يه هے كه هولى پر آپ جانتے میں که لوگ مولی کھیلتے میں ارر اس میں کبھی کبھی کچھ زیادتی بھی ھو جاتنی ہے لیکی اس سے کوئی فرق نهيل پوتا - هوم منستر صاحب ارر دیقلس منستر صاحب کر یه سی کر دکھ ہوتا کہ ایہی ہولی کے سوتعہ پر هاواره ايروةرام پر كسى فوجي مدراسی بھائی نے ہولی کھیلتے ہوئے ایک حکم بھائی ہر رنگ ڈال دیا جو وهاں کام کا منہجو تھا ۔ اس کے بعد وہ صاحب چلے کئے اور دو ترک بھر کر لوگوں کو لے آئے - ان لوگوں کو شریف کہا جائے یا کھا کہا جائے میں نہیں جانعا ۔ تو ان لوگوں نے ان نوجیوں کو اس ہوں طرح سے پیٹا جهد کے اس ملک میں جواهرال نہرو كا رأي نه هو نقدا ماهب كا رأي نه هو كانگريس سركار كا راج نه هو بلكه ان فندوں کا راج هو - سرکار کو اس واقعه کی اطلح آئی ہوگی اور اکر آئی ہوگی پېر بهي کچه نههن کها کها تو اس کا مجے بہت صدمت ہے۔ اگر نہیں آئی اور سرکار اتلی غافل ہے تو اس کا بھی مچھے صدمت ھے۔ لیکی او فوجهوں کا ماریل کر جائے کا تو اس ملک میں کچھ بھی بننے والا نبھی

اپروپریشی بل کے متعلق جیسا که میں نے پہلے بھی عرض کیا تھا کہ مجے کوئی فکھ نہیں ہوتا ہے ۔ دیمی کو بنانا ہے تو اس کے لئے سب کنچه منظور کرنا هی پوے کا - اس دس بھی میں نے کچھ تراثیاں عرض کی تمیں اور آج بھی ایک دو ہوائلت آپ کے دوارا آنریبل منستر صاحب كى غدمت مين ركينا جامتا هون -ایک تو یه یے که اس دفعه بھی اس بجے میں ایسی کوئی مد مجددکھائی نہیں ہی جس سے یہ معلوم ہو کہ نهين سهن اكر كوذي خطرة ههدا هو تواس کے لئے کہا کہا جائے کا۔ ديس مين اكر كوئي خطرة هے انكلاب کا یا بد املی کا تو وہ مہلکائی کی رجه سے هو سکتا هے - مهلکائی کو روکلے کے لگے کسی منسلار صاحب لے یا فائنٹس ملٹر صاحب نے یہ نہیں کہا ہے کہ وہ اس طرح کی بلدھیں لکانا جاهتے هيں جس بيے کهانے پيلے کی چھڑوں کے بھاو ساریہ دیک میں ایک هوں اور ان میں کم سے کم فوق هو تاکه نه کوئی ذخهره ای پاس رکه نه کوئی بلهک میں بهجے اور نه لوگوں کو دکھ ھو – اس ہارہے میں سرکار نے کچھ نہیں سوچا ہے ۔ اگر انے بجب میں سے آپ کچو حصد ادهر بهی نکال هیں اور یه کوهمی کریں که سارے دیک میں غلے کا ایک

سے صرف ایک آدھے پرسلت ان کے للے بھی خرچ کیجئے تاکه لن کو دقت نه آئے اور یه هر روز هرنارتهيوں كو اجازنے كي جو بات هے يه ختم هو -

اس کے بعد جو مھی عرض کرنا چاهتا هوں وہ یہ هے که آیست پاکستان کو چهور کر کچه بهائی آرهے ھیں - وہ خوشی سے نہیں آ رہے هيس - ولا اپني جانهدادون کو خوشي سے چھوڑ کر نہیں آ رہے میں - ان کے للي آپ كها انتظام كر رهے هيں - كيا اسی طرح انتظام هوکا که یهاں جو مسلمان هين أن كي بهي هم حفاظت نه کر پائیں ۔ نو اس کے لئے پہلے م كحه فكر كيجيُّه - اس ايروپريشن ا بل کی منظوری کے بعد آپ کو ہوا ادههکار هوکا اور آپ ان کی حفاظمت کیجئے ان کا خهال رکھئے جو آ رہے هين تاکه يهان جو پوي هين ان کو تكليف نه هو --

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

آڪري باس جو مين کهٺا چاهتا هون ولا ينه هے كه تيلى فون اور تيلى كران کا جو محکمه هے اس کے منستر جب رفیع احمد قدوائی صاحب تھے تو انہوں نے دیکھتے دیکھتے اس میں نقلاب کر دیا تھا ۔ آبے یہ حالت ہے که آپ کو کال یک کرنی هو تو اس میں بہت پریھانی ھوتی ہے۔

[شرى عبدالغني]

ھے۔ اتنا روپھہ خرچ کرنے کے بعد اگر اس ملک میں غندہ کری بالکل هو هي نههن تو ولا بهت هي اچها هي ليكن اگر غغدة كرى كچه هو تو کم سے کم اس کا اثر ایسا نہیں هونا جاهای که نوجهون کا ساریل گر جائے -

تهسری عرض یه کرنا چاهدا هون که سوله برس همارے شرنارتهی بهائیوں کو آئے ہوئے ہوگئے ہیں - انہوں نے اپنی جهونهويان مندرون مين بنائين جهان که قهرین تهین وهان بنائهن اور کچه کام دهندے میں لگ گئے -

شرى پيارے لال كريل ددطالب،،: مرگهت میں بھی بنائھی -

شرى عبدالغنى: اس مهن كوثي شک نہیں ہے کہ انہوں نے سب جگہ بنائي مركوت مين بهي بنائهن ليكن اب جہاں وہ پوے ہوئے میں وہاں سے بھی اس کو اجازا جا رھا ھے - میری یہ سمجھ مهی نههی آتا هے که یه روز اجازنے کا جو یہ کام ھے یہی کہا آپ کے ذمه هے - يه آپ نے ہوا احساس کها تها که جو بهائی اجع کر آئے تھے ان کو آپ نے پدالا دی تھی لھکرے اب منسلوں میں بیٹیے بیٹیے کیا لوگ یہی سوجتے هيں که کس کو اجاز جائے -اور کہاں سے اجازا جائے ۔ اس طرف تهجه دینے کی ضرورت کے که جو روپیه سركار كا جو فلڈ هے وہ پيلک كا فلڈ هے ﴿ أَبِ خَرِجٍ كُونَا جَاهِتِم هيں أَسَ ميں

کی توجه سب طرف جاتی ہے ہے کک جائے - همارے ڈاکٹر رام مدوهر لوهها يا جوان کے ساتھی هيں انها کی طرف سرکار کی توجه جاتی 🙇 ليكي إن باتون كي طرف بهي جالي اور ولا دیکههن که ولا داکوملت فورجد هيں يا نہيں - مجهے اميد هے كه نندا ماحب كجه مرقعه نكال كر ان ة اكومنتس كو ديكهينگے -

لائسنس کے معملق جیسا که میں یہلے بھی عرض کو چکا ھوں که آپ اینے آدمهوں کو هینا چاهیں تو دین أس مين مجهد كوثي اعتراض نهين ھے لیکن کم سے کم یہ دیکھ بھال کرکے دين كه الاسلس آة يزرونگ لولون كو ملتے هيں يا نهيں - اگر آپ ايسا نہیں کرتے میں تو دیمی کو آپ خطرة سين دالته هين - ديش كي حفاظت كو خطرة سهن ةالتي هين -میں امید کرتا ہوں که ملسٹر صاحب اس سلسله مهن مهوا ساته دین کے که فیص کا اگر کسی طرح اپنان ہوتا ہو تو اس اینان سے دیش کو بنجانا چاهئے اور اس طرف دههان ميلا چاهيے - اس طرح سے جو فوج پر آپ اتنا روپیه خرج کرتے جا رہے هیں اس میں آپ کسی طرح کی تنیز نه کیجئے - دیمی دروهی اور دیمی بهکت مين ضرور تميز كيجيُّه - ليكن أور باقي باتوں میں کوئی تمیز نه کیجئے۔ نندا ماحب سے اس دن ہوی بھول ھوئی تھی – کھنیر کے

لیکنی اتنا پیسه خر هونے پر بھی ھوتا يه هے كه كھلتى بچ رهى هے أور کوئی سلتا نہیں ہے ۔ یا تو ماازمین میں کئی کو دی گئی ہے اور اپنے کے پاس الم زيادة هے يا ان مهن البرواهي آ گائی ہے ۔ اُن دونوں میں جو بھی وجه هو اس کی طرف متعلقه منستو صاحب کو دھیاں دینا چاھئے جس سے لوگوں کو تکلیف نہ ہو ۔

مهن بهارکو صاحب سے اس بات میں بالکل متفق هوں کا پذت جواهرلال نهرو نے سائنس کی طرف برى توجه دى هے ليكن آپ يه اندازه كيجلے كه همارا ماريل كهانتك الها ھے - آج ھی ددھندوستان تائمس، میں کمیونست پارٹی کے ایک بڑے نیتا مستر ڈانگے کے بارے سیں چند باتیں آئی ههی - ان کو سرکاری نمائنده ھونے کا شرف حاصل تھا اور اب بھی كنچه سركاري نمائلده هونے كا شرف حاصل هے - لیکھے ان کے سلسلہ میں جو چاد دستاویز هیں اس کے بارے میں یہ کہا جاتا ہے کہ وہ فورجد ة اكومنت هين - مين اميد كرتا هوں که نندا صاحب این کافذات کو خراب نہیں ہونے دینگے کیوں که اس سے اندیشہ هوتا هے که آج کی سرکار کس طرح سے بوی بوی سیاسی پارٹیوں کے نہتاوں کو خوبدتی ہے۔ يد ايک برا اهم سوال هے جو آبے ددهدندوستان تائمزہ، نے اُتھایا ہے - سوکار

[شرى عبدالغني]

ہاوے میں جب وہ کہت رہے تھے کہ موئے مہارک کی چوری کس نے کی ۔ تو انہوں نے پہلے فلم مصمد بعد کا نام لها أور يه كها كه ولا هاكستاس ا ھے - پہر شام کو انہوں نے اس کی ترفید کر دی ارز کها که وه فلم متصد ہت نہوں ہے بلکہ قادر بت ہے۔ اس ملک کے ۳۵ کرور بلدگان خدا کی حفاظت کا تمیکہ لے کرکے آپ أس طوم سے غلط اطلاع دیاتے ہیں ۔ تو مهن يه جانفا جاهتا هون كه كيا نندا صلحب نے اس بارے میں کوئی تصقیقات کی که کس نے یہ فلط اطلاء دی تھی اور جس نے فلط اطلاع دیں تھی اس کے خانب کیا کاروائی کی کئی - اگر آپ سروسیز بوهانے کے لئے کہتے میںتو هم کہتے هیں ضرور ہوهائیہ۔ آپ ٹیکس ہوھانے کے لئے کہتے ھیںتو ھم کہتے میں ضرور ہوھائیے تاکه دیش کا بهلا هو - لهکي اگر اس طرح کے انسروں کو لے کر کے آپ چلفا جاہتے هیں جو فلط اطلاع دیتے هیں تو مجھے ةر مے كه ديش ترقى نهيں كو ما بلكة ديمي كرجائه لا أور ديمي اكر دویے کا تو هم سب دوبيں کے - اس لئے نقدا صاحب نے جو اتلی فھر دمعداری کی بات کسی کے کہتے اپر کیم دی اس پر کچه ایکھی هونا جاهائے -

آخری بات سهی به مرض کرنا جاهتا میں که دو سو اراض امین الرة هستهنکز کے بعد یا ارة کائهر کے بعد یه

هملی انکوالوں ہے۔ جو غری ایس۔ آر -داس ماحب کی بہتھی ہے۔ اس مين سرکار کو دل چسپي ليلي چاہئے - سرکار نے بتہائی ہے سیرے عوض کرنے ہو بالہائی صحیح لیکی حوکار نے بھھائی ہے۔ ان کے ایڈوکیت جنول کو جانا جاهلے ان کے سولیسیٹر جنرل كو جانا جاهني لي كي انتلهجنهها کو جاتا جاھئے اور وھاں جا کر کیس کی رانمالی کونی چاهیّے - مهن امهد کرتا هون که سرکار ا*س* طرف بهی کچه نه کچه تهورا دهیان دے کی کیوں که در سو برس میں یہ پیلا موقعه هے که جهف منستر کا ابهجمینت ھو رھا ھو ا*س* کو کٹکیرے میں کیوا کیا کها هو - اگر ولا بے گفالا هے تو اس کی مدد کی جائے اور کناہ کار ہے تو اس کو حلقا كما جائر -

میں شعریہ بھی ادا کرتا ہوں أور امهد كرتا هول كه منستري مهري چهوٿي چهوٿي کهري باتون کي طرف ضوور فعهان ديكي -

†िश्री श्रब्दल गनी (पंजाब) : मैडम, में तो हमेशा बीफ होता हूं और मुझे पहले से ख्याल रहता है कि भपका हुक्म ऐसा होना धौर मुझे ऐसा करना ही है।

एप्रोप्रियेशन बिल के मुतल्लिक जैसा कि मैंने पहले भी अर्जा किया था कि मुझे कोई दुख नहीं होता है। देश को बनाना है तो उसके लिए सब कुछ मंजूर करना ही पड़ेगा। उस दिन भी मैंने कुछ त्रुटियां म्रर्ज की थीं भौर ग्राज भी एक दो प्वाइंट ग्रापके द्वारा

^{†[]} Hindi transliteration,

श्रानरेबिल मिनिस्टर की खिदमत में रखना चाहता हं। एक तो यह है कि इस दफा भी इस बजट में ऐसी कोई मद मुझे दिखाई नहीं दी जिससे यह मालुम हो कि देश में अगर कोई खतरा पैदा हो तो उसके लिए क्या किया जायेगा। देश में अगर कोई बतरा है इन्कलाब का था बदग्रमनी का तो वह महगाई की वजह से हो सकता है। मंहगाई को रोकने के लिए किसी मिनिस्टर साहब ने या फाइनेंस मिनिस्टर साहब ने यह नहीं कहा है कि वह इस तरह की बन्दिशें लगाना चाहते हैं कि जिससे खाने पीने की चीजों के भाव सारे देश में एक हों ग्रौर उनमें कम में कम फर्क हो ताकि न कोई जखीरा अपने पास रक्खे न कोई ब्लैक में बेचे भौर न लोगों को दुःख हो। इस बारे में सरकार ने कुछ नहीं सोचा है। ग्रगर ग्रपने बजट में से ग्राप कुछ हिस्सा इघर भी निकाल दें भीर यह कोशिश करें कि सारे देश में गल्ले काएक भाव हो या कम से कम फर्क हो तो उसका यह फायदा होगा कि मुल्क में बद-भ्रमनी नहीं होगी।

दूसरी बात जो मैं ग्रजं करना चाहता हुं वह यह है कि होली पर श्राप जानते हैं कि लोग होली खेलते हैं मौर उसमें कभी कभी कुछ ज्यादती भी हो जाती है लेकिन उससे कोई फर्क नहीं पड़ता । होम मिनि-स्टर साहुब ग्रौर डिफेस मिनिस्टर साहुब को यह सुनकर दःख होगा कि अभी होली के मौके पर हलवारा एरोड़ोम पर किसी फौजी मद्रासी भाई ने होली खेलते हुए एक सिख भाई पर रंग डाल दिया जो वहां काम का मनेजर था। इसके बाद वह साहब चले गए और दो दक भरकर लोगों को ले ग्राए। उन लोगों को शरीफ कहा जाए या क्या कहा जाए मैं नहीं जानता । तो उन लोगों ने इन फीजियों को इस बुरी तरह से पीटा जिसे कि इस मुल्क में जवाहरलाल नेहरू का राज न

हो, नन्दा साहब का राज न हो, कांग्रेस सरकार का राज न हो बल्कि उन गुंडों का राज हो। सरकार को इस वाकया की इत्तिला मायी होगी स्रौर यदि स्रायी होगी फिर भी कुछ नहीं किया गया तो उसका मुझे बहुत सदमा है। अगर नहीं आयी और सरकार इतनी गाफिल हैतो उसका मझे सदमा है। लेकिन ग्रगर फौजियों का मौरेल गिर जाएगा तो इस मुल्क में कुछ भी बनने वाला नहीं है। इतना रुपया खर्च करने के बाद ग्रगर इस मुल्क में गुन्डागीरी बिल्कुल हो ही नहीं तो वह बहुत ही ग्रच्छी है, लेकिन ग्रगर गुन्डा-गीरी कुछ हो तो कम से कम उसका मसर ऐसा नहीं होना चाहिए कि फौजियों का मौरेल गिर जाए।

तीसरी अर्ज यह करना चाहता हूं कि
१६ वर्ष हमारे शरणार्थी भाइयों के आये
हुए हो गए हैं। उन्होंने प्रपनी झौंपड़ियां
मंदिरों में बनाई जहां कि कबरें थीं बहां
बनाई स्रौर कुछ काम धन्धे में लग गए।

श्वी प्यारे लाल कुरील 'तालिब': मरघट में भी बनायीं।

श्री ग्रब्दुल गती: इसमें कोई शक नहीं है कि उन्होंने सब जगह बनायीं मरघट में भी बनायीं। लेकिन ग्रब जहां वह पड़े हए हैं वहां से भी उनको उजाड़ा जा रहा है। मेरी यह समझ में नहीं है कि यह रोज उजाड़ने का जो यह काम है यही क्या ग्रापके जिम्मे हैं। यह ग्रापने बड़ा एहसान किया था कि जो भाई उजडकर ग्राए थे उनको ग्रापने पनाह दी थी। लेकिन अब मिनिस्टरी में बैठे बैठे क्या लोग यह सोचते हैं कि किसको उजाड़ा जाए ग्रीर कहां से उजाड़ा जाए।इस तरफ तवज्जों देने की जरूरत है कि जो रुपया ग्राप खर्च करना चाहते हैं उसमें सिर्फ एक भाषा परसेंट उनके

[श्री ग्रब्दल ग्रनी] लिए भी खर्च कीजिये ताकि उनको दिक्कत न आए और यह हर रोज शरणार्थियों को उजाडने की जो बात है यह खत्म हो।

इसके बाद जो मैं ग्रर्ज करना चाहता हुं वह यह है कि ईस्ट पाकिस्तान को छोड़कर कुछ भाई आ रहेहैं। वह खुशी से नहीं श्रा रहे हैं। वह श्रपनी जायदादों को खुती से छोड़कर नहीं आ रहे हैं। उनके लिए स्राप क्या इन्तजाम कर रहे हैं। क्या इसी तरह इन्तजाम होगा जो मुसलमान हैं उनकी हम हिकाजत नकर पाएं। तो इसके लिए पहले से कुछ फिफ कोजिये। इस एप्रोप्रिएशन बिल की मंजरी म्रापको बड़ा म्रधिकार होगा मौर म्राप उनकी हिफाजत कीजिए । उनका ख्याल रखिए जो ग्रारहे हैं ताकि यहां जो पड़े हैं उनको तकलीफ न हो।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

म्राखिरी बात जो में कहना चाहता हूं वह यह है कि टेलीफोन श्रीर टेलीग्राफ का जो यह महकमा है उसके मिनिस्टर जब रफी ग्रहमद किदवई साहब थे तो उन्होंने देखते-देखते उसमें इन्कलाब कर दिया था। ग्राज यह हालत है कि ग्रापको कोल बक करनी हो तो उसमें बहुत परे-शानी होती है। सरकार का जो फल्ड है वह पब्लिक का फंड है लेकिन इतना पैसा खर्च होने पर भी होता यह है कि घन्टी बज रही है और कोई सुनता नहीं है। या तो मुलाजिमीन में कमी कर दी गयी है श्रीर उनके पास काम ज्यादा है या उनमें लापरवाही ग्रा गयी है। इन दोनों में जो भी वजह हो उसकी तरफ मुत्तलिका मिनि-स्टर साहुब को ध्यान देना चाहिए जिससे कि लोगों को तकलीफ न हो।

मैं भागंव साहब से इस बात 🛊 में बिल्कुल मुत्तफिक हं कि पं० जवाहरलाल नेहरू ने साईंस की तरफ बड़ी तवज्जो दी है। लेकिन स्राप यह सन्दाजा कीजिए कि हमारा मौरेल कहां तक उठा है। श्राज ही 'हिन्दुस्तान टाइम्स' में कम्य-निस्ट पार्टी के एक बड़े नेता मि० डांगे के बारे में चंद बातें ग्रायी हैं। उनकी सरकारी नमाइन्दा होने का शर्फ हासिल था ग्रौर ग्रब भी कुछ सरकारी नमाइन्दा होते का शर्फ हासिल है। लेकिन उनके सिलसिले में जो चन्द दस्तावेज हैं उनके बारे में यह कहा जाता है कि फोज्डं डाक्-मैंट हैं। मैं उम्मीद करता हूं कि नन्दा साहब इन कागजात को खराब नहीं होने देंगे । क्योंकि इससे अन्देशा होता है कि आज की सरकार किसी तरह से बड़ी बड़ी सियासी पार्टियों के नेताम्रों को खरीदती है। यह एक बड़ा श्रहम सवाल है जो ग्राज 'हिन्दुस्तान टाइम्स' ने उठाया है। सरकार की तवज्जो सब तरफ जाती है, बेशक जाए । हमारे डा० राममनोहर लोहिया या जो उनके साथी हैं उनकी तरफ सरकार की तवज्जो जाती है। लेकिन उन बातों की तरफ ' भी जाये ग्रौर वह देखें कि वह डाकू मैंट फोर्ज्ड हैं या नहीं। मुझे उम्मीद है कि नन्दा साहब कुछ मौका निकाल कर उन डाक्मेंट्स को देखेंगे।

Bill, 1964

लाइसेंस के मुत्तल्लिक जैसा कि में पहल भी अर्ज कर चुका हं कि आप अपने आदिमयों को देना चाहें तो दें। उस में मुझे कोई एतराज नहीं है लेकिन कम से कम यह देखभाल कि लाइसेंस लोगों को मिलते हैं या नहीं। ग्रगर ग्राप ऐसा नहीं करते हैं तो देश को भ्राप खतरे में डालते हैं। देश की हिफाजत को खतरे में डालते हैं। में उम्मीद करता हूं कि मिनिस्टर साहब इस सिलसिले में मेरा साथ देंगे कि देश का श्रगर किसी तरह अपमान होता हो तो इस अपमान से देश को बचाना चाहिए और इस तरफ ध्यान देना चाहिये। इस तरह से जो फौज पर म्राप इतना रुपया खर्च करते जा रहे हैं [17 MAR. 1964]

[श्री म्रव्दल गनी] उसमें ग्राप किसी तरह की तमीज न कीजिये। देशद्रोही श्रीर देशभक्त में जरूर तमीज कीजिये लेकिन और बाकी बातों में कोई तमीज न कीजिये। नन्दा साहब से उस दिन वड़ी भूल हुई थी। काश्मीर के वारे में जब बो कह रहेथे कि मुवे मुबारिक की चोरी किसने की । तो उन्होंने पहले गुलाम मोहम्मद बट का नाम लिया ग्रीर यह कहा कि वह पाविस्तान का है: फिर शाम को उन्होंने इसकी तरदीद कर दी श्रीर कहा कि वह गुलाम मोहम्मद बट नहीं है बल्कि कादिर बट है। इस मुल्क के ४५ करोड़ बन्दगाने खदा की हिफाजत का ठेका लेकर के स्राप इस तरह से गलन इत्तला देते हैं तो मैं यह जानना चाहता हं कि क्या नन्दा साहब ने इस बारे में कोई तहकीकात की कि किसने यह गलत इत्तला दी थी और जिसने गलत इत्तला दी थी उसके खिलाफ क्या कार्यवाही की गयी। ग्रगर ग्राप सर्विसेज बढाने के लिए कहते हैं तो हम कहते हैं कि जरूर बढाइये श्राप टैक्स बढ़ाने के लिए कहते हैं तो हम कहते हैं कि अरूर बढाइए ताकि देश का भला हो। लेकिन भ्रगर इस तरह के श्रफसरों को लेकर के स्राप चलना चाहते हैं जो गलत इत्तला देते हैं तो मुझे डर है कि देश तरक्की नहीं करेगा बल्कि देश गिर जायेगा ग्रौर देश ग्रगर डवेगा तो हम सब ड्बेंगे। इसलिए नन्दा साहब ने जो इतनी गैर जिम्मेदारी की बात किसी के कहने पर कह दी उस पर कुछ एक्श होना चाहिए।

स्राखिरी बात मैं यह सर्ज करना चाहता हूं कि दो सौ वर्ष में लाई हेंस्टग्ज के बाद या लार्ड क्लाइव के बाद यह पहली इन्क्वायरी है जो श्री एस० स्नार० दास की बैठी हैं। इसमें सरकार को दिलचस्पी लेनी चाहिये। सरकार ने बिठाई है, मेरे अर्ज करने पर बिठाई सही लेकिन सरकार ने बिठाई है। उनके एडवोकंट जनरल को जाना चाहिए, उनके सीलीमिटर जनरल को जाना चाहिए, उनकी 23RS—4.

इन्टेलिजैन्सिया को जाना चाहिए श्रीर वहां जाकर केस की रहनुमाई करनी चाहिए। मैं उम्मीद करता हूं कि सरकार इस तरफ भी कुछ न कुछ थोड़ा ध्यान देगी क्योंकि दो सौ वर्ष में यह पहला मौका है कि चीफ मिनिस्टर का इम्पीचमेंट हो रहा है, उसको कटघरे में खड़ा किया गया हो। श्रगर वह वेगुनाह है तो उसको मदद की जाय श्रीर गुनाहगार है तो उसको चलता किया जाये।

में शुक्रिया भी भ्रदा करता हूं और उम्मीद करता हूं कि मिनिस्टरी मेरी छोटी छोटी गहरी बातों की तरफ जरूर ध्यान देगी।]

SHRIMATI TARKESHWARI SINHA: Mr. Vice-Chairman, Sir, I am sorry that this Supplementary Grant debate has been utilised for so many general observations. Some of these observations have been very unfair. The Finance Minister, Sir, does not need my protection at all. He is capable of defending himself courageously, boldly and with conviction. The hon. Member should have really seen, and should have been really touched by, the spirit behind the speech of the Finance Minister yesterday. What happened yesterday and this morning has not made anybody happy. But I would only submit through you to the hon. Member that if he really expects this kind of objectivity and consideration from this side of the House, in all fairness to us he should show the same consideration and, sometimes. indulgence. I am not trying to attack him in any way. I would not do so, and I am sure he will also not give me any cause for provocation because I would refuse to be provoked. the same I think he should not have taken the sheer meaning of the word.

Sir, let us go back to the history of the incident which happened this morning. I think everybody is sorry and the Finance Minister also would be rather unhappy about this incident. But I would only submit this that some hon. Member from his party

[Shrimati Tarkeshwari Sinha.] made certain remarks very humorously. But at that time the temper of the House was a little high and the Finance Minister, when he was replying to the debate, was replying in a very serious mood to the debate. When he wanted to explain phenomena and when he was explaining the reason and the basis behind the criticisms that had been levelled against him, namely, that his Budget was not enough of a socialist Budget, he was trying to explain—so that he need have not to prove his bona fides again and again to this House or anybody else because he is convinced about the policy of the party to which he is responsible primarily.—certain points. He made certain remarks. The hon, Member opposite immediately got up and made certain other unfortunate remarks and said something in relation to black, what colour he had and so on. (Interruption). Please allow me to speak. I am sorry. The hon. Member may not have meant But the impression that created was rather an unfortunate imthe and expression pression, used the hon. Member bv expression. was quite a provoking After that some other remarks were made by the Finance Minister. Now, if the hon. Mr. Bhupesh Gupta feels that the Finance Minister made a remark which was not very fair to his party, is it not also obligatory on his part, as the leader of his party, to check his own Members not to use such remarks about anybody else in the House, maybe a Minister, maybe an ordinary Member, because the privileges of the Members and Ministers are not different in this House? Therefore, in all earnestness I would beg of the leader of the Communist Party to be as generous with other Members of the House in remarks as he is to his own Members. He should, as leader of his own party, have really got up and said that he did not welcome the remark and he should have requested the Chair that both these remarks, the remark by his own party Member and probably the remark, the after-effect as it came

out from the Finance Minister, were unfortunate. If he had done that, I think he would have done a service to the House by giving example of decorum and dignity.

I know the hon. Member is a very nice person, straightforward, honest, and a man of deep conviction, a person who is very, very courteous. All the same I would certainly say that he is as much responsible for this unfortunate incident as anybody else and it is, I think, obligatory...

SHRI JOSEPH MATHEN: He is primarily responsible, not "as much responsible".

SHRIMATI TARKESHWARI SINHA: Sir, I think the hon. Member should not really take to his heart that the hon Finance Minister meant that all these people who are sitting opposite are traitors. He should not really go by the word as it has been expressed but by the inner meaning, by the expression, by the genuineness of his remarks which followed afterwards. Therefore, in the midst of his speech he also said that ultimately he had made Mr. Gupta smile. A person with sort of vengeance, as the hon. Member pointed out this morning, could not have really made this remark, namely, that ultimately he has been able to make Mr. Bhupesh smile. So while feeling that whole incident has been rather unfortunate, that heat has been generated in the House, I would submit to him to forget about the whole thing and to accept the spirit of the whole incident, the genuineness behind that because probably it was nobody's intention to have this kind of incident in the House. I think now that he has cooled down, he would himself probably think that he has not been very, very generous to the Finance Minister in his remarks.

He started digging the back history. The pages of the back history can be uncomfortable to anybody and everybody if you present those facts:

out of context We were really not having a debate on the Mundhra affair We were not bringing ir the issues which followed. Therefore, to raise something out of context and present it before the House is not really very fair. Let us really not dig back the history because the moment we start indulging in this many things can be said about many people which will not be very palatable and comfortable to anybody including the Members of his party

SHRI BHUPESH GUPTA Do say whatever you find

Shrimati Tarkeshwari sinha I would not like to .

SHRI BHUPESH GUPTA I welrome it

SHRIMATI TARKESHWARI SINHA

because I feel that it would be very unfair on my part also to go and indulge in such things as it is unfair on the part of the hon Member opposite We were not indulging in any such debate

It has been explained time and again—it is not for me to explain because it has been already explained—that the Finance Minister had no responsibility in the Mundhra deal

Shri BHUPESH GUPTA It was said by Mr Chagla I did not say That is what I read And he said that it was most unfortunate that while answering questions the Minister did not think it proper to place all the facts fully before the Lok Sabha

Shrimati Tarkeshwari Sinha Minister, unfortunately because the Minister is always considered technically responsible for all that the department does

SHRI BHUPESH GUPTA I did not say that Mr Chagla said that

SHRIMATI TARKESHWARI SINHA It is his misfortune or fortune to be the Minister of a particular department And if something happens, technically he is also responsible. And it is because of the technicalities that he resigned and went out. It was not that he was sacked. This expression also of Mr. Bhupesh Gupta was rather unfair. He used the expression sacked." Nobody ever sacked him. He went out on his own because he thought that technically he has been responsible for that

Then, Sir, I would like to the misunderstanding of Mr Bhupesh Please He (Interruption) said that he gave licence to foreign investors and he gave an assurance to the President of the World Bank, Mr Eugene Black, that minority participation would be given May I remind the hon Member, who is so vigilant in his expression, why he did not read the statement which came from the Ministry of Finance the next day when the news appeared? Immediately after the allegation was published that the Finance Min ster had given an assurance to the President of the World Bank that minority participation will be given, the next day the clarification was issued from the Ministry of Finance that that particular news was incorrect No assurance has been given to the World Bank that the minority participation would be given up I think in his reply to the Budget

SHRI BHUPESH GUPTA Did Mr Jha one of the Secretaries, write the letter?

SHRIMATI TARKESHWARI SINHA. We are always in constant contact with the World Bank and the International Monetary Fund I do not think it is at all improper and nobody can question the right of the Government of India to have correspondence with the World Bank because we are in constant touch with each other to understand the economic problems, possibilities and prospects The World Bank has taken the initiative about foreign participation and foreign investments The World Bank has taken initiative ın bringıng the friendly countries and forming an 'India Consoitium'

[Shrimati Tarkeshwari Sinha] and therefore we are in constant touch with the World Bank authorities, and there is no inhibition. I should say that we are in constant touch with the World Bank but what is there to be ashamed of? I think it is the right of the Government to have proper contacts with the World Bank and such other international agencies which are helpful to us in financial aid being available to this country.

SHRI BHUPESH GUPTA That 1S not the point The letter was giving an assurance that I have referred to I am not challenging your right to keeping contact with the World Bank or for that matter with anybody

SHRIMATI TARKESHWARI SINHA A contradiction which has been issued from the Ministry has categorically denied that any such assurance has been given to anybody that the minosity participation would be given The hon Member should have read this and then he should have come prepared about that

Secondly, I do not think that if any authority gives encouragement to foreign participation, while preserving the Industrial Policy Resolution of our country, there is anything wrong ın it What wrong has been done? It is the duty of the Finance Ministry to assure the countries which are really giving us financial assistance to make them feel that their money which will be invested here, the participation that would be available to them, would be safe in our hands and that is an assurance which the Government not only has to give today but the Government has to fulfil its obligations for all times to come

I would also like to inform the hon Member that Mr Krishnamachari has made it very very clear that the financial participation that will be discussed and considered would be on the basis of those industries where the financial participation is very necessary or the foreign investment is very necessary for the fulfilment of the

Policy objectives of our Industrial and which will be very necessary for the general prosperity of this country He also said this that he would be ve_v careful in making a selective approach whereby the foreign participation should be allowed I think this should have satisfied the Member I think the hon Member would not have really raised his point pecause he did not raise it in the Budget debate but this was because of provocation There is something very nice about the hon Member but sometimes when he gets provoked, he becomes a very combustible object I think he was in a bad mood, I think it was momentary and it would not remain with him for very long

Coming to the other points which the hon Members have raised, Shri Patel raised the point that Gujarat has not been given full justice in regard to financial assistance I would like to inform him that the allotment of Central assistance for the current year is Rs 18 50 crores and for the next year it is Rs 21 95 crores This includes assistance for power other schemes included in the Plan outlay agreed to for the respective vears The allocation which been provided by the Government of India has been made after mutual consultations discussions and demands of all the States are much larger than the availability of funds and therefore when we have to share. we have to share keeping in our own limitation or lack of resources at our disposal There has been no unfair treatment so far as Gujarat is concerned

Then Shri Patel mentioned about the provision under Demand No 133 I would like to tell him that this Demand has been asked for because the expenditure involved a new service and hence the Supplementary Demand was required. At the same time the expenditure can be methe will see from the Demand itselffrom the savings within the Grants of the Ministry and hence it is not a new Demand. It is a token adjust-

ment of one sum to another channel and therefore this is a token Grant that has been sought.

شرو عبدالغلی: کیا گجرات سے انسائی کو انسائی کو پیدائی کو پیدائی کو پیدائی کو پیدائی کو پیدائی کو سے دیا ہا ہے ۔

†[श्री ग्रब्हल गती: क्या गुजरात से इन्साफ करने के लिये मुरारजी देसाई साहब को फिर के बनट में लाया जा रहा है ?]

श्रीनती तारकेश्वरी सिन्हा : मैं ती प्राइम मिनिस्टर हूं नहीं कि मैं इस'ा जवाब दें सक्।

شری عبدلغنی: خدا کرهے آپ پوائم ملستر بنیں اور مرازجی دیسائی صاحب کی بےانصافی دور ہو ۔

†[श्री ग्रब्हुल गनी: खुदा करे ग्राप प्राइम मिनिस्टर वनें ग्रीर मोरारजी देसाई साहब की बेइन्साफी दूर हो।]

श्री ती त.एकेश्वरी सिन्हाः इसमे तो श्रापकी बात का कोई ताल्लुक हो नही था इमलिए इस बात को छेड़ने की जरूनत ही नहीं थी।

Then Shri Sapru and one other water-supply Member raised about schemes. I would like to inform Member who is not hon. House, that present in the though this matter is primarily concern of the State Government, the next year's Central Budget includes a provision of Rs. 7 crores for Grants and Rs. 15 crores for Loans to the States for water-supply schemes. The schemes, I am sure, will form a part of the plans which are annually reviewed during the annual plan discussions and most of the State Governments would really keep to the schedule of allotment of expenditure on water supply schemes and they would not delay the extension of the water supply schemes.

Then I must say, now that you are in the Chair, that you have very rightly pointed out about the importance of Scientific Research and Cultural Affairs. A token demand they had asked for previously. Due to the emergency they had asked for a smaller sum but later on they realised that the requirements for conducting research is very necessary—and you have yourself pointed out how it is very necessary—and some very useful work is being done. I grateful you for making commendatory remarks about the researches being conducted. The Grants which were reduced have been asked to be restored and therefore some additional Grant has been asked for. The position was viewed from time to time so as to enable the C.S.I.R. to meet its essential requirements and that is their Budget estimates were raised to Rs. 678 lakhs for recurring expenditure and Rs. 434 lakhs for capital expenditure in November 1963. To meet the increased expenditure a Government grant of Rs. 630 lakhs (Recurring) and Rs. 430 lakhs (Capital) was found necessary and there have been various details and I would not like to take the time of the House in indicating all those branches in which the expenditure is likely to be incurred but they are very useful details and the hon. Member proba- $\mathrm{bl}_{\mathbf{V}}$ would also know from the various reports of the Ministry how much useful work has been done under this.

I would only like to say one thing and that is, during the First and Second Five Year Plan periods the Council established 26 national laboratories and institutes. For the Third Plan period, provision has been for 26 laboratories and institutes, etc.

I would also like to inform the House that a Scientists' Pool has been set up. It has been set up for quite some time—in 1958—with an initial

^{†[]} Hindi transliteration.

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[Shrimat₁ Tarkeshwari Sinha.] strength of 100 posts. This limit was raised by the Government of India from time to time and it was last fixed at 500 in June, 1962. Even this limit has since been removed by the Government of India with the direction that as many suitable persons as may return from foreign countries should be absorbed in the Scientists' Pool. The number of persons actually working in the Pool as on 1st February 1964 is 487. And really this Ministry has kept the open-door policy about providing all facilities for the scientists who want to come back home and work in this country.

Appropriation

There is another point which was raised by some hon. Members and that is about what they call these under-estimating of revenues and the over-estimating of expenditure. would like to explain to the House that time and again this remark is made as if we are at fault. The actual position is that the Budget estimates are framed on the basis of data, the best that can be available, about fourteen or fifteen months in advance of the close of the year to which they relate. In between what happens is that some times there are changes in changes in the the import policy, flow of trade, in the production levels, and also in the rates of clearance. These vary and sometimes the consumption levels fall or rise, and profits from trade and industry vary. All these variable factors make the proposition not very definite and some variations are natural in these circumstances. Therefore the actual position as it turns out later on might be very much different from was anticipated at the time the Budget was being framed and these cause consequential repercussions on realisation of the revenues. Similarly, there are other factors affecting the estimates in the Budget. For instance, there is the recruitment of technical staff, the procurement of supplies and materials especially from abroad which do not depend on us only. There are also so many variations in the price levels and all these affect

the accuracy of our estimates of revenue and of expenditure. Therefore, I would like to assure the House that there has never been any deliberate attempt on the part of the Ministry to under-estimate revenues or to over-estimate the expenditure.

SHRI DAHYABHAI V. PATEL: the hon. Deputy Minister will permit one interruption, I was only quoting from the Report of the Public Committee. The Accounts Minister laboured to show that these estimates are made a long time be-But I want to know whether fore. any estimates of expenditure are ever made which are less? Everytime it has always been the other way round and that is why this spiral of prices goes up.

SHRI BHUPESH GUPTA: Give her some time.

SHRIMATI TARKESHWARI SINHA: This really takes us back to the question of prices and I cannot deal with that just now. Yesterday, the Finance Minister had replied to this particular point and he devoted considerable time to this subject. I do not want to add anything to what he has said. I was myself coming to the comments of the Public Accounts Committee. It is only in deference to the views of the Public Accounts Committee that we have made special attempts to increase the revenue receipts and reduce the expenditure relating to the coming year. I would like to take the hon Member back to the speech of the Finance Minister in which he has made a reference to this point. It is hoped that the variations which the hon. Members have referred will be considerably reduced in the coming year.

I think, you, Sir, when you were speaking, made some remarks relating to the Posts and Telegraphs Department. So far as the larger expenditure items are concerned, this expenditure has been on account of the pay and allowances and also the increase in the expenditure on contingencies and increase in the expenditure on petty and other works

debitable to revenue. And last but not the least important is the matter to which I myself made a pointed reference when I was introducing this subject, namely, the larger contribution to the Telephone Development Fund. That is why this Supplementary Demand is being asked for. This is also due to the new posts in the P. & T. additional Department justified on the basis of the standards which have prescribed for the Department. Travelling allowance is not the only item under which the expenditure has increased. There is also the children's education allowance the reimbursement of medical expenses, overtime allowances and so on. These have gone up and the amount which was anticipated originally could not be adhered to because the expenditure under these items has been more than what was actually anticipated. I think this House would not grudge the expenditure under these items because they are items of human interest and the House always welcomes provision for additional facilities to the mambers of the staff. There is also increased expenditure on compensatory and house allowances admissible to the staff stationed in eight big cities. the notification about these cities was done, additional funds had to be provided for giving compensatory house rent allowances. These are reasons why there has been increase in the expenditure.

So far as the other things you have mentioned. Sir, I am not in a position to say categorically what have actually been the facts of the case. I will certainly ask the Ministry to examine the facts you have mentioned and try to verify the truth of the thing and if it is necessary, take appropriate action.

With these words, I express gratitude to hon. Members and once again I submit through you to the hon. Member not to really take that word of the Finance Minister to heart, but to forget and forgive about it. Thank you.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We shall now take up the clause by clause consideration of the Bill. There are no amendments.

Clauses 2 and 3, and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI TARKESHWARI SINHA: Sir, I move:

"That the Bill be returned."

The question was proposed.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I rise to speak again with no remorse for what had happened, no regrets whatever I would have expressed it had the Finance Minister come and expressed his own regret. What did I do yesterday? I asked for the expunction of the words uttered by the Finance Minister which were patently under the Rules unparliamentary per se defamatory under Rule 220. Even that was not done. Not only that, but the Finance Minister persisted in his and that is why we had to hit back, and we Communists would be worth nothing if we did not know how to hit back when we are hit upon. That is why I say I would not like to bear the card of the Communist Party if that party does not teach us how to deal with a situation of this kind in the militant spirit of the working class. That is what I say.

I appreciate the manner in which the hon. Deputy Minister has spoken, but that was missing altogether yesterday. Even now I have not got

Shri Bhupesh Gupta. that word expunged. Mr. Dahyabhai Patel spoke about the dignity of the House. Yes, there is the dignity of the House, but you cannot have the dignity of the House if you attack the Opposition in this manner. We are here by the will of the people. In three general elections we have been returned to Parliament as the first Opposition Party. We are entitled to some measure of courtesy. I must say, as far as the Prime Minister is concerned, he never uses such expressions. In these twelve years we have had occasions to annov him, to seriously contradict some of his things, cause irritation in him; but I must say that he never used such an expression. But with people of much lesser calibre, not so sure of their ground, this sort of a thing comes. Anyhow, that is how things happen.

Well, as far as the word by my colleague is concerned, it was not unparliamentary. You may say it was improper, but it certainly was not unparliamentary. And what the Finance Minister said, was it in a mood? He said there were serious red Communists, pink Communists, pale pink Communists and so on. He said there are some pink people in his own party. Is this the way he deals with his own party in a serious way? He was frivolous in the extreme and naturally frivolity was met with a repartee which went home and he lost his temper. I thought Mr. T. T. Krishnamachari had intelligence enough to find some parliamentary language, but yesterday he could not do so and he used a throughly impermissible unparliamentary language. But we know that every time Mr. Krishnamachari abuses us our stock goes up. We know that if a class enemy like that praises us, then there is something wrong with us. If that class enemy criticises and attacks us we at least know that we are on sure grounds. I spoke in the interests of the House. If he had withdrawn it nothing would have happened; if it had been expunged, nothing would have happen-

ed. Read what he said yesterday. I heard it but somebody said that he did not say it but the proceedings of yesterday bear out what I said. Exactly what I said he had said, he had said. I heard it correctly. Others-I do not know whether they heard it correctly or not but they opposed me. Do you think that that is the way tomaintain the dignity of the House, to allow a leading member of the Government to say such things and then when I object to it to say that I am not correctly reading his words? Here I have the proceedings of the House to substantiate what I had said and I must say that word word I have been proved to be correct, as far as yesterday is concerned.

Now, I am surprised at the hon. lady Deputy Minister. Did House reject the Chagla Commission's Report? No, we did not. In House and in the other House discussed it and on the whole we accepted it. Remember it. The hon. lady Deputy Minister said that I was not right in what I said, that Mr. Krishnamachari was only technically responsible, not really responsibile for the Mundhra deal. Well, you had your Attorney-General, advised by the Government, to argue on behalf of the Government before the Chagla Commission and since the hon, lady Deputy Minister said it, I will just read out a few words. Referring to Mr. D. L. Mazumdar's evidence before the Chagla Commission, Mr. Setalvad said:

"He (that is, Mr. Mazumdar) told us in categorical terms that Finance Ministry knew about the antecedents of Shri Mundhra, about the way in which he was trying to build up an industrial empire and the dubious methods he was resorting to further his end."

Then Mr. Setalvad, the Attorney-General, said:.

"These two gentlemen the Finance Minister and the Principal Finance Secretary, played an important role in finalising the deal of June 1957."

Am I right or am I wrong? I am only repeating what the Government representative, the Attorney-General of India, said in his argument on behalf of the Government before the Chagla Commission. Why blame me of misleading the House? You forget what you have done, what you instructed him to sav. Mr. Vice-Chairman, I regret that the lady said such things. I read this and kept it for seven years. I have treasured this document and I will continue to do so as long as I live because this shows the stock that we have some times in the Treasury Benches. wish Mr. Chagla were here. He said, in his final judgement:

"it is difficult to believe that when the Minister was in Bombay and easily available and when Shri Patel was advising the Corporation to enter into the largest transaction it had so far entered into in history and that too with a man whose antecedents Shri Patel knew, he would act on his own responsibility without obtaining the approval of the Minister."

Not my words. Again, not my words. Then again he said that the full facts had not been placed, the Attorney-General and Mr. Chagla said that the full facts had not been placed. Again, these are not my words. These are the words of the Attorney-General. sometimes. Madam Deputy Chairman . . .Oh, I am sorry. She is in my mind too much, Madam Deputy Minister, why blame me? I cannot understand it. Here is Mr. Setalvad who says.

"I have a feeling that the whole truth has not been told to us about the deal".

These are the words of the Attorney-General, on your instruction. What does Mr. Chagla say? He said:

"I have the same feeling from the beginning to the end".

After that, the hon. Minister comes here and tells that I am trying to mislead the House, No, I was not. Therefore, I am sorry that I have to reter to it but if Mr. Krishnamachari continues in this phase this shall be brought to your notice time again, a reminder to the nation that such men occupy such important positions. Mr. Vice-Chairman I do not wish to say much about the things. She tried to answer some of the points. Now, these are non-provocative subjects, perhaps.

Here, a letter has been written and according to our information an assurance was given that facilities will be given to the private foreign investor. According to us Mr. Jha had taken the initiative in the matter. She is going to consult somebody Do it. According to our information. Mr. Bhoothalingam and Mr. Jha are the two officers now who are building up Mr. Krishnamachari in the new phase but may I ask Mr Jha and Mr Bhoothalingam to remember colleagues, Mr. H. M. Patel and Mr. Kamat? Mr.Krishnamachari will drop them like hot potatos if need be. if such a course is needed to save his skin. It is their business, that of Mr. Bhoothalingam and Mr. Jha; they know it better but I think they should learn a lesson from the past. Here, I said, in his letter to the President of the World Bank in September. 1956, the Finance Minister, Mr. T. T. Krishnamachari, assured the foreign investor:

"We are undertaking a compre hensive review of the policies and procedures that inhibit foreign private investment".

That is what Mr. Krishnamachari is saying today and so this is nothing new. He had said this thing in a letter which I have just quoted, that they were changing the policy of the-Government, taxation and other policies in order to make it easier for foreign private investment to come in. Now, having done this thing, he is. having now another greater scheme.

[Shri Bhupesh Gupta]

That is our complaint. It had beerl going on all this while. Now, taking advantage of the difficulties of the Third Five Year Plan, especially in exchange rethe sector of foreign sources. Mr Krishnamachari thought that 'now is the time to fully implement this policy and get them to The country is always told come in' that unless we allow them we are not in a position to carry through the projects and so on Well, we cannot argument I think we accept that should explore the possibilities for getting state aid, not the kind of pris assd sved wol tasmtesvar Member of this House Mr Vice-Chairman and you know that the oil companies wanted permission expand their refining capacity, Mr Malaviva did not allow it and we, from both sides of the House opposed permission being given to them for expansion permission sought by Burmah-Shell and other companies Now, we find that they are being allowed to expand and not only that but the private foreign investor is being brought into the public sector in Cochin. Madras and other places Negotiations are going on in the petrochemical industry to allow foreign private capital to come in and participate in the public sector even were opposed, all of us many here, to private sector investment in the public sector even when the investor was Indian Today, we have modified that policy also in favour of the foreign investor That is the new thing I had participated in the Con**sult**ative Committee discussions when the First Plan was being framed when the Second Plan was being framed and when the Third Plan was being framed and the Prime Minister formed a small committee as you know. consisting of representatives of all the parties where the basic policies were discussed We were given to understand exactly the opposite of what is happening today that the public sector will go on as a public sector without having anything to do with the private sector by way of equity parti-

cipation and so on Mr Krishnama chari tries to make out from the Industrial Policy Resolution of 1956 as if there is no basic departure from it He has twisted the word in such a manner as to justify equity participation I have carefully read that Resolution and I can tell you-and read 1t--all hon member, can that if you read it it certainly is flexible to some extent but it does not allow equity participation of foreign private capital in the public 4 PM sector of India You may have parallel development mav allow centain be undertaken simultaneously both public and private sector but the Resolution did not envisage at all that in the public sector investment will take place It is a serious modification, I say Then he said 'well minority participation, we control it' Yes, we know that when the State power is in our hands we are in a position to exercise some control I agree with that but that control becomes nominal And why should I allow minority participation? Suppose we have 51 per cent the foreigners have 49 per cent and we make a profit of Rs 1 crore an average calculation the foreigners will take away Rs 49 lakhs and we shall be entitled to Rs 51 lakhs Out of our resources out of our labour, from our mines, from our oil fields and so on they will take away such huge profits Therefore it is not just a quantitative proposition from the point of view of equation of capital holding It is a question of earning and as you will see these are our capital accumulations, this one crore. if the whole thing will come into our hands is our capital accumulation Out of that capital accumulation Rs 49 lakhs will be in the hands of the foreigners We have given them guarantee that we shall nat touch 11 and that they can take it away These are Would it not affect our industrial development, restrict capital formation in the country, and dissipate our resources? If it had been in our

hands we could have reinvested it for

industrial expansion in this very line or in other desired channels. Therefore I would ask hon Members to consider it from this angle. Today in the total paid up company capital of India foreign holding is 20 per cent. It is not a matter of joke. Out of every five rupees of shareholdings in the country one goes to the foreigner of the country. Such is the position Must we increase it? Or must we diminish it? Mr Krishnamachari, I regret to say, has taken the line of increasing it and that causes the greatest concern in the country.

Yesterday there was a report in the 'Patriot' that certain defence industries and other things also are going to them So an all-out effort is being made and they are told, 'come and take as much as you can' whereas we are committed to build the entire defence potential in the public sector. Now talks are going on in that sphere also to make over certain sectors of defence industries to the private sector and that too foreign private sector Mr Vice-Chairman these are important policy questions. You always think that we speak with some malice I speak with no malice, I tell you I speak on the basis policies I am opposed to Mr Krishnamachari not because Mr Krishnamachari is a Tamil brahmin or I am a kayasth or I come from some other part I am opposed to him because of his policy Mr Krishnamachari symbolises the spirit of monopoly in our economy and he encourages the depradations of monopolistic concerns in our economy. He is the symbol of monopoly capital which has already become very powerful in the economy of India Therefore we are opposed to him We want to storm that centre of monopoly capital whether in the economic life or in the political life of the country That is why we criticise him So please do not misunderstand You know that he called our entire party traitors I never use such word against Congress Why should I call them members traitors? Even if I had something to say against Mr Krishnamachari I

will never say that against Congress Members as such whatever may be the provocation We are younger in age, Mr Niren Ghosh was young in age but did he say that the Congress Party is a party of traitors or the Congress members are traitors or every Congress member is a traitor? Never will we say such a thing We are not politically trained that way We know how to fight but we know how to fight with clean hands standing on principles We criticise the Ministers on the Treasury Benches all the time and certainly we concentrate our attack Krishnamachari because he portfolio of Finance holds the Mr Krishnamachari says it is the Prime Minister's policy and he has belessings True, we know the Prime Ministhat 1t пs ter's policy For the Government policy the Prime Minister is responsible but in that set-up he is the Finance Minister and he must have a specific responsibility. In this matter the collective responsibility is of the Government and the Prime Minister is answerable for it but Finance Minister in matters of finance is personally responsible Well you have seen, when christian Keeler appeared on the horizon, it was Mr Profumo who went first and then went Mr Macmillan That is how it happens Nobody said that the Prime Minister should resign first Naturally when we criticise, we criticise the Government policy but in various other respects the Finance Minister has initiative in his hands and therefore we criticise him as well

Mr Vice-Chairman I do not wish to say anything on this but still I should strike a note of warning Well again I am reminded of Shakespeare 'Yon Cassius has a lean and hungry look such men are dangerous' Mr Krishnamachari has a lean and hungry look and in our economic and political life such men are dangerous Well let the Congress members and others in the country take note of it I know that he has tried to please the vocal section of the community by some kind of manipulation in his

[Shr₁ Bhupesh Gupta] budgetary proposals and let us not be carried away by it Somebody compared the Budget to the Mona Lisa smile What else could be a atrocious analogy than this? The Mona Lisa smile attracts everybody I have seen the Mona Lisa portiait in Paris and whatever meaning you read into it all are attracted by that smile Mr Krishnamachari's Budget is not a Mona Lisa smile for the common people and the country It 18 a Mona Lisa smile no doubt but it is a Mona Lisa smile for the monopolist and the foreign monopolist It is a cynical sneer at the common man and it shows contempt for the intelligence of the common people He he can bribe away a section of the community by giving some little resome allowance through Rudget proposals but we have greater faith in the patriotism, good ind understanding of our people and that is why in all parts of the country today the working people are rising in protest against high prices, asking for dearness allowance and for rise in wages, for nationalisation of banks, constituting a challenge to the policy of the Government and the policy of Mr Krishnamachari in particular That battle is going to be fought and I once again appeal to the House that Mr Krishnamachari should be watched with eyes and maximum vigilance should exercised against him I do not mean anything personally I have not said anything about his personal matter I do not say anything about his friendship with Mr Goenka at all Not at all, I won't say anything about it Everybody knows that when he was not in the Ministry he spent his evenings in Mr Goenka's house playing cards and so on I do not mention it at all But we have to deal with Mr Krishnamacharı as the former Finance Minister and as Finance Minister even now

Shri JOSEPH MATHEN: We are not mentioning your relations with China also

Shri Bhupesh Gupta You have mentioned all kinds of things in the last two years You have mentioned it many times but the trouble is you have not gone very far I shall see how you do in Kerala We are waiting for it. Have the election, don't postpone it. We shall meet there

Shri JOSEPH MATHEN You have already embraced the Muslim League

Shri BHUPESH GUPTA That is all right We are ready for it because the Kerala Congressmen, Some of them, need a lesson

Therefore, Mr Vice-Chairman, I am grateful to you Under your Chairmanship at least my part of the debate has gone very smoothly always I have always thought that you know how to deal with a person like me I may be a bad man and perhaps many of you have to deal with bad men also sometimes. Do not always deal with good men like Mr Krishnamacharı. That is all I can say you know we demanded his presence in the course of this debate but throughout the day he never bothered to come here That is how he treats the House It is not disrespect shown to me but shown to you You spoke on this subject. He was not good enough to come here for five minutes at least to see what you say, at least to make a gesture Never will he come, he knows he has got on the top of the world and he shall sit there as long as some scandal or something or other comes and drags him down and puts him back from where he has come That is position

Therefore, Mr Vice-Chairman, I say that Mr Krishnamachari calls for the utmost vigilance. He is a danger signal. His very existence is a challenge in the Government, challenge to the wholesome forces of democratic public opinion in the country, of patriotic public opinion in the country. I do not mean any party here And I think that challenge has to be met with unity and courage, unity of

all those who stand for progress and progressive orientation in our policy courage on the part of those know how to fight such manoeuvres and contrivances that Mr. Krishnamachari is capable of producing before the country in order to mislead the people and get on with his policies His policies spell disaster to the country. Therefore, I say it has to be fought every inch. There will not be a Session when Mr. Krishnamachari will not be fought. We have taken the challenge from our party and we propose to fight him, no matter whether it is in the factories and fields, in the streets and villages in Assemblies and in Parliament. The Communist Party will carry forward this struggle against all that Mr. Krishnamachari stands for and seek the unity of all right minded people in order to see that the country is rid of this great danger and threat that he poses because of his policies because of his affiliations with the monopolists . . .

SHRI C. D. PANDE: Your challenge is not to Mr. Krishnamachari but to the whole Congress Party and we take that challenge.

BHUPESH GUPTA: Mr. Pande. I tell you, I shall not be provoked by you.

SHRI C. D. PANDE: That is very good of you.

SHRI BHUPESH GUPTA: I never do that. I know there are in the Congress Party many honest, decent men democratically-minded people These sentiments were expressed in Bhubaneswar. It is the leadership, which tramples under foot the noble sentiments of the rank and file of Congressmen. I never do that. But forgive me if I do not put you in that category of that type of Congressmen. Forget me. I know that you have been educated in France, but I do not know in which part of France you were educated.

SHRI C. D. PANDE: Paris.

SHRI BHUPESH GUPTA: In Paris there are all kinds of centres of education. I do not know whether in the Sorbonne University it was during day night. (Interruption.) or Nevertheless, forget it.

Bill, 1964

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Gupta, please finish.

SHRI BHUPESH GUPTA: Therefore, I say the sentiments are there. I am not blaming the Congressmen. Please understand it. I know the country cannot be saved from the danger that is posed by Mr. Krishnamachari to the Communist Party or the Opposition. The country has to be saved from the manoeuvres, intrigues, conspiracies and dark forces by the combined efforts of all those who stand for progress, whether they belong to a party or to no party. I count upon the right-minded and progressive people in the Congress Party just as they count upon the right-minded people in other Parties. Therefore my appeal finally before I sit down with a note of warning is one resolution is one of dedication to our principles and to the cause of the country and, above all, this one of unity, common struggles and common efforts. Thank you.

THE VICE-CHAIRMAN (SHRI M. P. Bhargava): Any reply?

SHRIMATI TARKESHWARI SINHA: I never expected at this stage of the discussion on the Supplementary Grants that the hon. Member Mr. Bhupesh Gupta, would raise all these policy matters. The forum should have been different and the Government could have properly replied to all the points. Once again I would like to repeat this: Why is Mr Bhupesh Gupta suffering under this kind of misconception that the policy has been the individual policy of Mr. Krishnamachari? It has been the policy of the Finance Minister with the approval of the Cabinet and with the approval of the Prime Minister. Let him be clear. We are very clear in our minds about this and the party is also very clear that it is not the

[Shrimati Tarkeshwari Sinha.] personal policy of the Finance Min-

ister

SHRI BHUPESH GUPTA: All the more tragic.

Shrimati Tarkeshwari sinha: Once again I would like to say with all the strength of my conviction that it is very uncharitable on the part of Members opposite to say that it has been the personal policy of the Finance Minister. Everything has been done with the approval of the Cabinet, with the approval of the Prime Minister and it has not violated the industrial Policy Resolution.

Shri Bhupesh Gupta: So far I never said 'personally'. I said he has initiated it.

SHRIMATI TARKESHWARI SINHA: Bear with me please. I have borne with his speech when I had enough provocation to comment and make remarks. I have shown him that much indulgence and why should he not do the same? (Interruption).

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Let her continue please.

Shrimati Tarkeshwari Sinha: It is in no way the Minister's policy. In regard to foreign participation it does not violate the Industrial Policy Resolution. We are aware of it more than the hon Member.

THE VICE-CHAIRMAN (THRI M. P. BHARGAVA): The question is:

"That the Bill be returned."

The motion was adopted.

THE APPROPRIATION (RAILWAYS)
No. 2 BILL, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1963-64 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

In moving that the Appropriation (Railways) No. 2 Bill, 1964, as passed by the Lok Sabha be taken into consideration. I may briefly refer to what is more fully explained on the first three pages of the book of supplementary Demands for Grants for Railways, 1963-64.

At the very outset it should beremerbered that the Supplementary Demands aggregate Rs. 55 crores nearly in relation to a total original Budget grant of Rs. 1180 crores. A sum. of Rs. 6.75 crores out of the Supplementary Demands covers increased net surplus over the budgeted surplus, which is really not additional. expenditure as such but for which a vote is necessary as it is an amount: being appropriated to the Development Fund. Even the balance of the Supplementary Demands, aggregating Rs. 48.25 crores, represents a gross amount which is what is taken for the purpose of securing the vote of Parliament, even though the net expenditure after allowing for credits is. only Rs. 38.68 crores. The gross budget for instance, covers freight on railway coal and other materials, which is balanced by credits under different Demands.

An analysis of the Supplementary Demands for Grants is as under:—

- (i) Aggregate of Revenue Working Expenses (Supplementary Demands Nos. 4 to 10)—Net additional provision asked for is Rs. 11.97 crores, against the gross amount of Supplementary Demand of Rs. 15.92 crores.
- (ii) Aggregate of the capital Budget covering works (Supplementary Demands Nos. 15and 16)—Net additional pro-